

(4)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO. 366 OF 2007.

ALLAHABAD THIS THE 07TH DAY OF September 2007.**Hon'ble Mr. Ashok S. Karamadi, J.M**
Hon'ble Mr. P.K. Chatterji, A.MNirankar Nath Agarwal, aged about 71 years,
Son of late Sri K.B Agarwal,
Resident of C-371, Rajendra Nagar, Bareilly.

.....Applicant

(By Advocate: Shri B.B. Sirohi)

Versus.

1. Union of India through the Secretary, Ministry of Railway, Baroda House, Rail Bhawan, New Delhi.
2. Divisional Railway Manager, East Central Railway, Samastipur (Bihar).
3. Senior Divisional Finance Manager, East Central Railway, Samastipur (Bihar).
4. Divisional Personnel Officer, East Central Railway, Samastipur (Bihar).

.....Respondents

(By Advocate: Shri J.P. Tripathi)

O R D E R

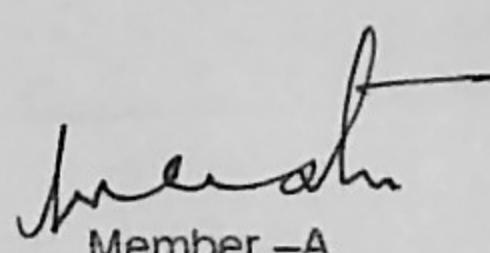
By Mr. Ashok S. Karamadi, J.M

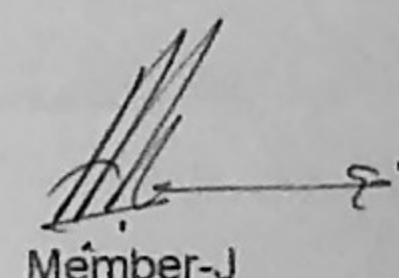
Heard Shri B.B. Sirohi, learned counsel for the applicant and Shri J.P. Tripathi Panel counsel for the Railway.

2. The grievance of the applicant is that even though he made a representation to the respondents dated 14.11.2006 produced as Annexure 5. Respondents have not passed any order on the said representation. The applicant has said the reasons for grievance about the claim made in the said representation. Having regard to the earlier order dated 7.2.2002 passed by this Hon'ble Tribunal in O.A. NO.737 of 1994 and O.A. NO.1132 of 2003 dated 1.3.2005.

3. Having regard to the submission and pleadings on record, we thought it just and proper to direct the respondents to pass speaking order in accordance with law, within a period of four months from the date of receipt, a copy of the order.

No costs.


Member -A


Member -J

Manish/-